

(घ) क्या उक्त रेलगाड़ी के लिये डीजल सुविधा की व्यवस्था प्रस्थायी तौर पर रतलाम में की गयी है जो बहुत महंगी पड़ रही है जब कि गंगापुर में यह सुविधा स्थायी तौर पर उपलब्ध है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) जी नहीं । रतलाम और नयी दिल्ली के बीच जम्पू-नवी एक्सप्रेस गाड़ी को चलाने के लिए 2 इंजन कर्मी दलों की आवश्यकता होती है जिनका हैड-क्वार्टर कोटा है ।

(ग) सामान्य गाड़ी निरीक्षण सुविधाएं कोटा में उपलब्ध हैं ।

(घ) रतलाम में कोयला लेना अनिवार्य है क्योंकि बम्बई सैन्ट्रल से गंगापुर सिटी तक भाप इंजन पुनः कोयला लिए बिना नहीं चल सकता है ।

Assistant Hindi Officers

1018. SHRI JAGANNATH SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railway Board in consultation with UPSC prescribed the recruitment rules for the selection of Assistant Hindi Officers for Zonal Railways;

(b) whether it is also a fact that in the light of these rules Railway Board arranged a written test on 28th November, 1976 in which many candidates not fulfilling the prescribed educational qualifications and other service conditions were allowed and subsequently selected in disregard of the rules;

(c) whether it is a fact that irregularity committed had also been brought to the notice of Railway

Board sufficiently prior to the panel; and

(d) if so, what action has been taken against the persons responsible for this irregularity and how this irregularity of Emergency is being done?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) to (d). A selection for promotion to the posts of Assistant Hindi Officers (Class II) was conducted. Some complaints have been received by the Government against the selection and these are being looked into.

Expansion of Companies within the ambit of MRTP Act

1019. DR. V. A. SEYID MUHAMMAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the criteria and conditions for permitting companies coming within the ambit of MRTP Act in the matter of (i) expansion in their existing production; and (ii) setting up new ventures; and

(b) to what extent these conditions and criteria were fulfilled in the cases of the recent permission granted to 21 MRTP Companies as reported in the *Financial Express* dated 7th February, 1978?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The proposals for expansion of existing undertakings and setting up of new undertakings received from companies covered under the MRTP Act are examined in the light of the current Industrial Licencing Policy and the criteria laid down under section 28 of the MRTP Act. Such proposals are approved after satisfying that the